

about which some thinking has to be done properly. We will be thinking about it. But principally, I do not have any objection.

MR. CHAIRMAN : The question is :

"That this House approves the Proclamation issued by the President on the 18th October, 1995 under article 356 of the Constitution in relation to the State of Uttar Pradesh."

The motion was adopted.

[English]

SHRI BASUDEB ACHARIA (Bankura) : I am on a point of order. Yesterday the Minister of Coal made a statement on the coal mines disaster at Geslitand in the other House. That statement has not been made in this House.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : We have to proceed in this House according to the business listed in the Order Paper.

SHRI BASUDEB ACHARIA : I am raising a point of order. Why are you intervening. My point or order is for listening. The Minister of Coal had made a statement on the Coal Mines disaster in the other House yesterday. But he did not make the statement here in this House.

MR. CHAIRMAN : As per the schedule the statement is going to be made tomorrow.

SHRI BASUDEB ACHARIA : Why tomorrow? Why should we wait till tomorrow?

17.32½ hrs.

RESOLUTION RE : APPROVAL OF DRAFT
MINISTERS' (ALLOWANCES, MEDICAL
TREATMENT AND OTHER PRIVILEGES)
AMENDMENT RULES

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I beg to move :

"That this House approves the Draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under sub-section (i) of Section II of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of House on 23.3.1995."

17.33 hrs.

[SHRI SHARAD DIGHE *in the chair*]

This is a small Resolution which in fact, contemplates that the differences between the allowances which the Ministers of State and the Cabinet Ministers get be removed. They are getting what even less than the Deputy Ministers and the Secretaries of the Ministry. Now the Amendment which is being sought is to bring at par what are the allowances which are paid to the Secretary should also be paid to all the three. There are no Deputy Ministers left now. They are only Ministers of State and the Cabinet Ministers. They should be entitled to the same kind of allowances which, in fact, the Secretary of the Department is entitled to. This kind of discrepancy is proposed to be removed by this Resolution, I expect the House to pass this Resolution.

MR. CHAIRMAN : Motion moved :

"That this House approves the draft Ministers' (Allowance, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under sub-section (i) of Section II of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 23.3.1995."

SHRI JASWANT SINGH (Chittorgarh) : I appreciate the Hon. Minister's intent behind this otherwise largely innocuous piece of legislative work. If the hon. Minister would refer to the Clauses (c) and (d) of the Rules 3 and 4, this is precisely the area where my objection lies. I do not know if the hon. Members of the Cabinet have for whose benefit this Resolution is before us have had the time to read it.

In point number (3), it was earlier Rs. 30 and now you say, it will be the same as that of the Secretary. My objection is not to the amount, my objection is to equating the Minister of the Cabinet or the Government of India with a civil servant. I object to it, You can pass it, but please listen to me. You might say that there are academic or audit or other requirements. But what do we equate a Minister to? I am sure the drafting skill of the Government could have found a happier phraseology. I find it highly objectionable that the Government should come forward and say that they will give to their Ministers that which they give to their Secretaries. If they are happy with it, it still leaves me unhappy.

The point number (4) says that earlier it was Rs. 15 — it is something like Rs. fifteen, if you look at the fourth point — we shall give our Ministers half of what our Secretaries are entitled to. By all means, go through with this formality but please reflect upon it seriously. I appeal to it at least those who